

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

(31)

O.A. NO. 2770/1991

with  
O.A. NO. 40/1995

Monday, this the 18th November, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

1. O.A. 2770/1991

- 1) Mohar Singh S/O Om Kar Singh
- 2) Kishan Singh S/O Ram Swarup
- 3) Dev Narain S/O Ram Gopal
- 4) Kailash S/O Sri Ram
- 5) Jai Singh S/O Mohan Lal
- 6) Man Singh S/O Banwari Lal
- 7) Laxman Singh S/O Mohan Lal
- 8) Rameshwar Prasad Saini S/O Ram Swaroop

All were working as Coalmen  
(C/Labour) under Loco Foreman  
Loco Shed, Bandikui  
R/O Syalawas Kurad,  
P.O. Bandikui (Raj.) ... Applicants

( By Shri M. K. Gaur, Advocate )

-Versus-

- 1) Union of India through  
General Manager,  
Western Railway,  
Churchgate, Bombay.
- 2) Divisional Railway Manager,  
Western Railway,  
Jaipur.
- 3) The Loco Foreman,  
Loco Shed, Bandikui. ... Respondents

( By Shri Jagjit Singh, Advocate )

2. O.A. 40/1995

- 1) Kishori Lal S/O Kanya Lal
- 2) Khiladi S/O Khazod

32

- 3) Bhigga Ram S/O Chaju Ram
- 4) Khanaya S/O Ram Chander
- 5) Yogesh S/O Dewaraka Prasad
- 6) Mohan Lal S/O Bhoru Lal

R/O G-19 Raj Nagar-II,  
Palam Colony,  
New Delhi-45.

... Applicants

( By Shri M. K. Gaur, Advocate )

**-Versus-**

- 1) Union of India through General Manager, Western Railway, Churchgate, Bombay.
- 2) Divisional Railway Manager, Western Railway, Jaipur.
- 3) The Secretary, Railway Board, Rail Bhawan, New Delhi.

( By Shri Jagjit Singh, Advocate )

The applications having been heard on 18.11.1996 the Tribunal on the same day delivered the following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN -

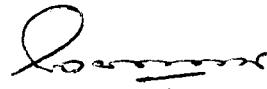
Applicants seek regularisation of their services in terms of Railway Board's letter dated 11.9.1986.

Respondents oppose the prayer on the ground that applicants were only "piece rate workers." We do not think that the grievances of applicants have been examined in the proper prospective by respondent Railways. We permit applicants to make a representation before second respondent and that respondent shall examine the same in the light of the circular aforementioned as also in the light of circular No. 220E/190-XII-A/EIV dated 28.8.87. Second respondent will pass speaking orders on the representation within three months

of the receipt of the same and communicate to applicants. We make it clear that this direction by itself will not confer a cause of action on applicants.

2. Application is disposed of as aforesaid.  
No costs.

Dated, 18th November, 1996.

  
( S. P. Biswas )

Member(A)

  
( Chettur Sankaran Nair, J. )  
Chairman

/as/